

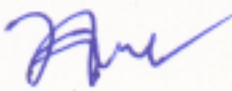
National Company Law Tribunal

Allahabad Bench

CP NO. 188/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.12.2017

NAME OF THE COMPANY: Raj Rani Group & Anrs. V/s M/s Tanya Engineering & Anrs
SECTION OF THE COMPANIES ACT/I & B CODE: 241/242 of the Companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	TAPAN MISHRA	Advocate	Petitioner	
2.				

CP NO.188/ALD/2017

The present case is filed as a fresh case. Sh. T.K. Mishra, Advocate for the petitioner.

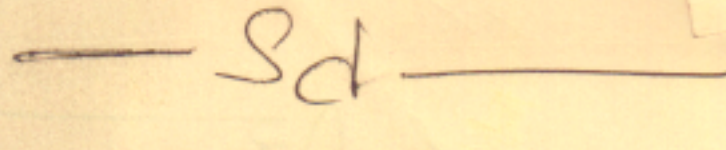
The registry makes certain observation pointing out some defects in the present petition as well as the present petition is filed U/s 241/244 of the Companies Act, 2013. It informs that the status of the respondent no.1 is of partnership firm, therefore, it raises question of maintainability of the present petition before this Bench.

Notwithstanding the above, the petitioner is directed at this stage to issue a notice to the respondents/opposite party and further to remove defects.

The matter to be listed on 7th February, 2018.

Dated:27.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)